

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VENUS BIOSCIENCES PRIVATE LIMITED

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	VENUS BIOSCIENCES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12th July 2008
3.	Authority under which corporate debtor is incorporated / registered	Register of Companies, Himachal Pradesh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999HP2008PTC031161
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.116, EPIP Phase-1 Village : Jharmajhri, BaddiSolam Himachal Pradesh -173205, INDIA
6.	Insolvency commencement date in respect of corporate debtor	18th April 2023 (Order uploaded on the NCLT website on 20th April 2023)
7.	Estimated date of closure of insolvency resolution process	15th October 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Kannan Tiruvengadam Reg no: IBBI/IPA-001/IP-P00253/2017-18/10482
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: "Netaji Subhas Villa" 18 Karunamoyee Ghat Road (Tollygunge Area), Flat 3C , Kolkata 700082, West Bengal, India Email: kalkannan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Email: venusbs2023@gmail.com Address: "Netaji Subhas Villa" 18 Karunamoyee Ghat Road (Tollygunge Area), Flat 3C , Kolkata 700082, West Bengal, India
11.	Last date for submission of claims	2nd May 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): <b>Not Applicable</b> Note: At the time this was written, the Interim Resolution Professional (IRP) did not have information about the class of creditors any mentioned in clause (b) of sub-section (6A) of section 21 of the code. The status of this class will only be known once the IRP finishes collation claims.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not Applicable</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **VENUS BIOSCIENCES PRIVATE LIMITED** (corporate Debtor) on 18th April 2023 (Insolvency Commencement Date).

The creditors of **VENUS BIOSCIENCES PRIVATE LIMITED** (corporate debtor), are hereby called upon to submit their claims with proof on or before 02nd May 2023 (fourteen days from the appointment of the interim resolution professional) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Signature of Interim Resolution Professional

Name: **CA Kannan Tiruvengadam**

Authorization for Assignment is valid till 12th December 2023

Date : 21st April 2023

Place : Kolkata



# Business Standard

## FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VENUS BIOSCIENCES PRIVATE LIMITED

### RELEVANT PARTICULARS

1.	Name of corporate debtor	VENUS BIOSCIENCES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12th July 2008
3.	Authority under which corporate debtor is incorporated / registered	Register of Companies, Himachal Pradesh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999HP2008PTC031161
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.116, EPIP Phase-1 Village : Jharmajhri, BaddiSolam Himachal Pradesh -173205, INDIA
6.	Insolvency commencement date in respect of corporate debtor	18th April 2023 (Order uploaded on the NCLT website on 20th April 2023)
7.	Estimated date of closure of insolvency resolution process	15th October 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA KannanTiruvengadam Reg no: IBBI/IPA-001/IP-P00253/2017-18/10482
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: "NetajiSubhas Villa" 18 Karunamoyee Ghat Road (Tollygunge Area), Flat 3C , Kolkata 700082, West Bengal, India Email: kalkannan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Email: venusbs2023@gmail.com Address: "NetajiSubhas Villa" 18 Karunamoyee Ghat Road (Tollygunge Area), Flat 3C , Kolkata 700082, West Bengal, India
11.	Last date for submission of claims	2nd May 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): <b>Not Applicable</b> Note: At the time this was written, the Interim Resolution Professional (IRP) did not have information about the class of creditors any mentioned in clause (b) of sub-section (6A) of section 21 of the code. The status of this class will only be known once the IRP finishes collation claims.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not Applicable</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **VENUS BIOSCIENCES PRIVATE LIMITED** (corporate Debtor) on 18th April 2023 (Insolvency Commencement Date).

The creditors of **VENUS BIOSCIENCES PRIVATE LIMITED** (corporate debtor), are hereby called upon to submit their claims with proof on or before 02nd May 2023 (fourteen days from the appointment of the interim resolution professional) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 21st April 2023

Place : Kolkata

Signature of Interim Resolution Professional

Name: CA KannanTiruvengadam

Authorization for Assignment is valid till 12th December 2023

